

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 695/2024**

**IN THE MATTER OF:**

Shyam Ji Mishra

...Applicant

Vs.



State of Uttar Pradesh & Ors.

...Respondents

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Through

  
  
**Adarsh Tripathi & Ajitesh Garg**  
Advocates for the Applicant  
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Date: 08.02.2025

Place: New Delhi

BEFORE THE NATIONAL GREEN TRIBUNAL  
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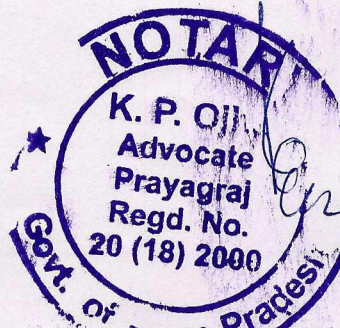
State of Uttar Pradesh & Ors.

...Respondents

**ADDITIONAL AFFIDAVIT ON BEHALF OF RESPONDENT NO.8  
(MEJA URJA NIGAM PVT. LTD.) IN PURSUANCE OF ORDER DATED  
17.12.2024 PASSED BY THE HON'BLE TRIBUNAL.**

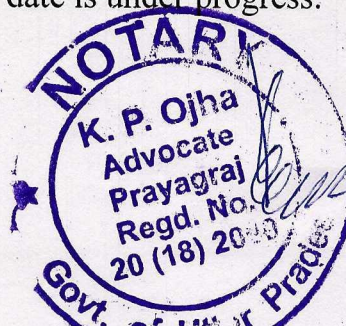
I, Bishnu Choudhary, S/o Shri. Birendra Nath Choudhury, aged about 52 years, working as DGM in the office of the Respondent No. 8 company, having its office at SCOPE Complex, 7, Institutional Area, Lodhi Road, New Delhi, presently at MUNPL Obra, do hereby solemnly affirm and state as under:

1. I say that the Hon'ble Tribunal vide its Order dated 17.12.2024 sought certain information from the Respondent No. 8 with respect to the status of Environmental Clearance (EC) from State Environmental Impact Assessment Authority (SEIAA) and Consent to Establish (CTE) from Uttar Pradesh Pollution Control Board (UPPCB), along with the intended cutting of trees for the execution of the project.
2. I say that in compliance with the said Order of the Hon'ble Tribunal, the present affidavit is being filed to bring the relevant information on record.
3. I say that the application regarding EC from SEIAA and CTE from UPPCB has not yet been initiated in respect of the Obra-D project by Meja Urja



Nigam Private Limited. The process of obtaining the necessary approvals is under due consideration, and the requisite steps shall be taken in accordance with applicable regulations and procedural requirements.

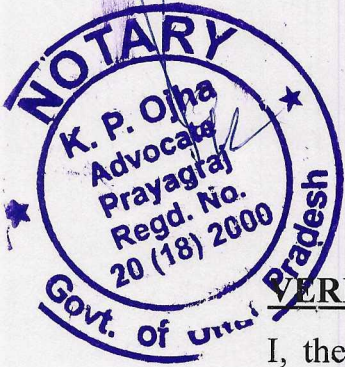
4. I say that the Obra-D project, which is being constructed by the Answering Respondent, as observed by the Joint Committee, is still in its preliminary stages. The General Layout Plan (GLP) regarding the Obra-D project is yet to be finalized. However, as stated in Point 6(c) of the Joint Committee report, the primary marking, numbering, and counting work of trees for deforestation is under process. Moreover, the exact number of trees that will be cut/fallen shall only be determined once the GLP is finalized. Furthermore, it is submitted that all requisite permissions and NOCs shall be obtained from the statutory authorities/concerned departments and bodies for undertaking any tree-cutting/falling exercise after GLP finalization. It is essential to note that MUNPL, being a public entity, is fully committed to following all laws and regulations and has not engaged in any illegal activities as alleged.
5. I say that accordingly, the General Layout Plan (GLP) for the Obra-D project is yet to be finalized. The finalization of the GLP is an essential step for further regulatory approvals and project execution. The necessary approvals and permissions shall be pursued upon finalization of the GLP.
6. I say that the process of primary marking, numbering, and counting of trees for deforestation is currently underway. The exact number of trees that will be cut or fallen can only be determined after the finalization of the GLP which has not yet been finalised. I further say that that for the purpose of development at 'Obra D', the Answering Respondent has moved an Application for Tree Enumeration for Obra D project before the DFO, Obra on 12.04.2024 which as on date is under progress.



*(Handwritten signature)*

7. I say that in terms of the above submissions, it is submitted that the allegations placed upon the Respondent No.8 by way of the Letter Petition dated 08.10.2023 is nothing but speculative and the same have never seen the light of the day. In terms thereof, it is most humbly submitted that there is no cause against Respondent No.8.

8. I say that the present affidavit is being filed in pursuance of the Orders of this Hon'ble Tribunal in bona fide compliance to bring the relevant information on record. I say that nothing material has been concealed therefrom.



VERIFICATION

I, the deponent above-named, do hereby verify the contents of the above affidavit to be true to the best of my knowledge, no part of it is false and nothing material has been concealed there from.

SOLELY AFFIRMED BEFORE day of February, 2025.

Dated..... 07-02-2025

By Sri / Smt..... Bishnu Choudhary

By Mr.....

his/her, affidavit is true and correct which is

verified and attested

Kameshwar Pd. Ojha  
Advocate, NOTARY  
Prayagraj

DEPONENT  
(Bishnu Choudhary)  
DGM-CCD

DEPONENT  
(Bishnu Choudhary)  
DGM-CCD

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Adarsh Tripathi &lt;adarsh912003@gmail.com&gt;

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**O.A. 695/2024 titled as Shyam Ji Mishra Vs. State of Uttar Pradesh | Additional Affidavit on behalf the Respondent No.8.**

1 message

**Adarsh Tripathi** <adarsh912003@gmail.com>

Sat, Feb 8, 2025 at 12:03 PM

To: gijicgeorge.adv42@yahoo.in, pccf-up@nic.in, om sai ram &lt;OSR1415@gmail.com&gt;, csup@nic.in, ms@uppcb.in, SECYMOEF@nic.in

Sir,

We represent Respondent No.8 in the subject matter. PFA the Additional Affidavit being filed on behalf of the Respondent No.8 (MUNPL) in pursuance of the Order dated 17.12.2024 passed by the Hon'ble Tribunal.

Regards,

--

Adarsh Tripathi

Advocate on Record, Supreme Court of India

G-34, Basement, Lajpat Nagar-3, New Delhi-110024

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**Meja Additional Affidavit.pdf**

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